

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 3320
ANSWERED ON 16.03.2021

HOUSES UNDER PMAY-G

3320. DR. RAM SHANKAR KATHERIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the procedure by which a person can get a house under Pradhan Mantri Awas Yojana-Gramin (PMAY-G) if his/her name has not been included/added in the list by the Panchayat Committee;
- (b) whether any complaint redressal system has been developed by the Government to check corruption by Panchayat Secretary or Gram Pradhan; and
- (c) if so, the details thereof?

ANSWER
MINISTER OF RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a) The Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) being implemented w.e.f. 1st April, 2016 aims to provide "Housing for All" through provision of pucca house with basic amenities to all houseless households living in kutchra and dilapidated house in rural areas by March, 2022. Under PMAY-G, the beneficiaries are identified based on the housing deprivation parameters in Socio Economic Caste Census (SECC) 2011 and new survey "Awaas+" to identify left out eligible households subject to due verification by Gram Sabha and completion of Appellate Process. The system generated/ Auto generated priority lists were circulated to the States/UTs for conduct of Gram Sabha verification and preparation of the GP/Village wise Permanent Wait List (PWL) of PMAY-G. The Scheme is implemented on the ground level by the concerned State Government/ UT Administration. The Panchayat Committee can only recommend the names for deletion and it cannot include/ add any name in the Permanent Wait List (PWL) of Priority list for a Gram Panchayat under PMAY-G.

(b) & (c) Yes Sir. As per Framework for Implementation (FFI) of PMAY-G, a grievance redressal mechanism has been set up at different levels of administration viz., Gram Panchayat, Block, District and at the State level. An official of the State Government is designated at each level to ensure disposal of grievances to the satisfaction of the complainant. The detail of the designated grievance redressal official (including name, telephone number and address) at each level for addressing the grievance and the procedure to file the grievance is to be prominently displayed in each Panchayat. There is also a procedure of lodging of complaints on the Centralized Public Grievance Redressal and Monitoring System (CPGRAMS) portal (pgportal.gov.in). The complaints received in the Ministry through CPGRAMs or otherwise, are forwarded to the respective State Governments for redressal of the grievance and furnishing the Action Taken Report to the Ministry under intimation to the complainant.
